

(a) State/Union Territory	No. of persons registered as *Mining Engineers who were on the live register of Employment Exchanges as on 31.12.68.
Andhra Pradesh	20
Assam	1
Bihar	145
Chandigarh	--
Delhi	7
Goa	1
Gujarat	--
Haryana	--
Himachal Pradesh	--
Jammu & Kashmir	--
Kerala	1
Madhya Pradesh	10
Madras	10
Maharashtra	8
Manipur	--
Mysore	67
Orissa	18
Pondicherry	--
Punjab	--
Rajasthan	15
Tripura	--
Uttar Pradesh	5
West Bengal	17
Total	325

*Included Graduates, Post-Graduates and Diploma holders in Mining Engineering and those without degree or diploma in Mining Engineering as well.

(b) With the reduction in the production targets of mining industry, the requirements of Mining Engineers anticipated earlier had not come up whereas the number of persons qualifying continued to rise.

(c) The steps being considered in this regard include exploration of the new areas in which mining engineers could be profitably employed, amending regulations to permit employment of mining graduates as Safety Officers, Ventilation Officers, Coal Dust and Sampling Officers etc., restricting employment of persons above 60

years of age in positions of senior statutory responsibility in mines, institution of schemes of scholarships by large organisations and States interested in mineral development and exploration of possibilities, restricting admissions to the Mining Engineering Institutions and closing down some of the Institutions so as to prevent further accumulation of unemployed Mining Graduates.

New Petrol Pumps in West Bengal

2328. SHRI JYOTIRMOY BASU : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) the number of new petrol pumps which were permitted to be set up in West Bengal since the appointment of the present Governor of West Bengal ; and

(b) the names and designations of these new petrol dealers ?

THE MINISTER OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (DR. TRIGUNA SEN) : (a) and (b). The required information is being collected and will be laid on the Table of the House in due course.

Trusts

2329. SHRI JYOTIRMOY BASU : Will the Minister of FINANCE be pleased to state :

(a) the number of Trusts for the purposes mentioned in Entry 28 of the Concurrent list of Subjects in operation in India ;

(b) whether Government have any control over them ; and

(c) if not, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) There are some Central Acts relating to particular categories of Trusts falling within the purview of entry 28 of the Concurrent List, such as, the Religious Endowments Act, 1863, the Charitable Endowments Act, 1890, the Charitable and Religious Trusts Act, 1890, the Wakf Act, 1954, etc. but there is no Central Act of a general nature applicable to all Trusts falling within the purview

of entry 23 of the Concurrent List. As the matter is in the Concurrent List, a number of States have their own enactments relating to different classes of Trusts falling within the purview of the said entry 28. Except for the Bombay Public Trusts Act, 1950, which is of a general nature, most of the State enactments deal separately with Hindu religious or charitable endowments and other religious or charitable endowments. As most of the enactments dealing with trusts falling within the purview of entry 28 are State enactments and as there is no general law providing for registration of all Trusts falling within the purview of entry 28 of the Concurrent List, it is not possible to state the total number of such Trusts with any degree of accuracy.

(b) and (c). The various enactments, both Central and State, falling within the purview of entry 28 of the Concurrent List provide for varying measures of control over Trusts to which such enactments are applicable by an agency provided for the purpose in those enactments and also by Government. A draft Public Trusts Bill Providing *inter alia* for a uniform law with regard to the control and supervision of public trusts falling within the purview of entry 28 of the Concurrent List has been circulated by the Central Government in August, 1968, for the comments of the State Governments

Allocation of Funds for Development of Calcutta

2330. SHRI JOYTIRMOY BASU : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the amount proposed to be allocated by the Central Government for the development of Calcutta during the Fourth Five Year Plan period :

(b) the items on which this amount is likely to be spent ;

(c) whether it is a fact that when Shri T. T. Krishnamachari was the Finance Minister, two hundred crores of rupees were allocated on this account ; and

(d) if so how the amount was utilised ?

THE MINISTER OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) and (b). The Fourth Plan allocations have not yet been finalised. The Government of West Bengal have, however, proposed an outlay of Rs. 43.38 crores in the Fourth Five Year Plan for the Schemes relating to Water Supply, Sewerage and Drainage, and improvement of Traffic and Transportation as also for Slum Improvement, Housing and Urban Development and other miscellaneous schemes in the Calcutta Metropolitan District.

(c) and (d). No, Sir. During the Third Five Year Plan period, a special poll provision of Rs. 20 crores was made for the development schemes of Calcutta Metropolitan District, the expenditure being shared between the Central Government and the Government of West Bengal on a 50 : 50 basis. Against this provision, an expenditure of Rs. 840.92 lakhs only was incurred by the State Government on the various development schemes indicated above and a sum of Rs. 420.46 lakhs was released to them as Central assistance.

Assets of Shri Hari Das Mundhra's Concerns in U.K.

2331. SHRI JYOTIRMOY BASU : Will the Minister of FINANCE be pleased to state :

(a) whether in 1966, two officials of the Income-tax Department proceeded to U. K. and conducted investigations there into assets of Hari Das Mundhra's Concerns in U. K. ;

(b) if so, whether the said officials have submitted their report ;

(c) the full text of the report submitted by the said officials ;

(d) the reasons as to why the text has not been laid on the Table ; and

(e) the action, if any, taken by Government on the said report ;

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) to (e). Do not arise.